KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.404/2018/ARE-8

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 19.11.2022.

RECOMMENDATION

Sub:- Departmental inquiry against Sri D.Manjunathaiah, (retired), the then Municipal Commissioner, CMC, Udupi (originally Education Department) – reg.

Ref:- Government Order No. UDD 82 DMK 2017 dated 20.08.2018.

2) Nomination order No. UPLOK-2/DE.404/2018 dated 30.08.2018 of Hon'ble Upalokayukta, State of Karnataka.

3) Inquiry report dated 02.11.2022 of Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru.

~~~~~~

The Government by its orders dated 20.08.2018 initiated the disciplinary proceedings against Sri D.Manjunathaiah, (retired), the then Municipal Commissioner, CMC, Udupi (originally Education Department), [hereinafter referred to as Delinquent Government Official, for short as ' DGO '] and entrusted the Departmental Inquiry to this Institution.
~~~~~~

2. This Institution by Nomination Order No. UPLOK-2/DE.404/2018 dated 30.08.2018 nominated Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the charge of not taking action against illegal construction of house at Sy.No.133/7A1 by Sri Chandrashekar Rao except issuing notice and thereby committing misconduct.

4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO Sri D.Manjunathaiah, (retired), the then Municipal Commissioner, CMC, Udupi (originally Education Department).

5. On perusal of the entire materials on record, in order to prove the misconduct of the DGO, the Disciplinary Authority has examined two witnesses PW-1 and PW-2 and got marked documents Ex. P-1 to P-8. The DGO remained absent though had sought time to appear and he neither got examined himself or any witnesses nor got marked any documents on his behalf. Though the DGO has denied the charge, the entire evidence discloses that, DGO has committed misconduct. Therefore, there is no reason to deviate from the opinion expressed by the Inquiry Officer. Hence, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of the DGO, DGO Sri D.Manjunathaiah has retired from service on 30.06.2019.

7. Having regard to the nature of charge 'proved' against the DGO and considering the totality of circumstances, it is hereby recommended to the Govt. to impose penalty of 'withholding 10% of pension payable to DGO Sri D.Manjunathaiah, (retired), the then Municipal Commissioner,

CMC, Udupi (originally Education Department), for a period of three years.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

19/11/22
(JUSTICE K.N.PHANEENDRA)
Upalokayukta,
State of Karnataka.

KARNATAKA LOKAYUKTA

No: Uplok-2/DE/404/2018/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 31/10/2022

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub:-The departmental enquiry against Sri. D. Manjunathaiah, Municipal Commissioner, City Municipal Council, Udupi (originally Education Department), Udupi. (presently retired)- reg.

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act 1984, in Complt/Uplok/MYS/8257/2015/PP, dtd.11/04/2017.
2)Government Order No. ನಅಇ/82/ಡಿಎಂಕೆ/2017, ಬೆಂಗಳೂರು, dtd.20/08/2018.
3) Nomination Order No.UPLOK-2/DE/404/2018, Bangalore, dtd.30-08-2018.

******

Present Departmental Enquiry is initiated on the basis of the complaint lodged by one Sri. Ananda Rao S/o Late Srinivasa Rao, r/o Shivalli village, Udupi Taluk, Udupi District, (herein after referred as 'Complainant') against Sri. D. Manjunathaiah,

(signature) 31/10/22

Municipal Commissioner, City Municipal Council, Udupi District, (herein after referred to as the Delinquent Government Official in short 'DGO').

2. An investigation was undertaken by invoking Section 7 (2) of the Karnataka Lokayuktha Act, DGO has filed his comments. Investigation report was collected from Dy.S.P. Karnataka Lokayuktha, Udupi, about the allegations made by the complainant. Based on the allegations of the complaint, the report of I.O. Hon'ble Upa-lokayuktha had sent the report U/Sec. 12(3) of the Karnataka Lokayuktha Act, 1984, was sent to the Government as per Reference No.1 in No.Complt/Upa-Lok/MYS/8257/2015/PP, dtd.11/04/2017.

3. The Competent Authority/State Government after verifying the materials initiated inquiry and entrusted the inquiry by Government Order No. ನಅಇ/82/ಡಿಎಂಕೆ/2017, ಬೆಂಗಳೂರು, dtd.20/08/2018.

4. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3- as inquiry Officer in No. UPLOK-2/DE-404/2018, Bangalore, dated: dtd.30/08/2018.

5. Brief allegations made in the complaint are that: Complainant one Sri. Ananda Rao, r/o Udupi, Srivalli village, Udupi Taluk & District, has lodged a complaint

Ree 31/10/20

alleging that his father Srinivasa Rao owned several immovable properties in the limits of Shivalli Village, Gundibailu like Sy.No.133/3 and other and the residential houses were constructed by his father and his brothers and door Nos. were given. After the death of his father, Srinivasa Rao totally 15-members names were entered in the records of immovable properties as LRs of deceasd father including his mother. Out of those Sy.No. in Sy.No.133/1A measuring 10-Cents the brother of the complainant Chandrashekhara Rao constructed a house in the open land numbered as House No.1-3-65, by tampering the house tax receipts. The said land Sy.No.133/1A is not converted into non-agricultural land and his brother has constructed a house without obtaining license of construction from Corporation. In this regard complainant submitted several grievances in writing, but the DGO Commissioner of CMC Udupi, has not taken any action. So complainant was constrained to file complaint before this Lokayuktha, Udupi.

6. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGO.

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

2. ಅ.ಸ.ನೌ. ಆದ ನೀವು ಉಡುಪಿ ನಗರಸಭೆ ಪೌರಾಯುಕ್ತರಾಗಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಸರ್ವೆ ನಂ.133/7ಎ1ರಲ್ಲಿ ಶ್ರೀ ಚಂದ್ರಶೇಖರ ರಾವ್ ಎಂಬುವವರು ಅಕ್ರಮವಾಗಿ ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಿದ್ದು, ಸದರಿ ಮನೆ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು ಅಂತಿಮ ನೋಟೀಸನ್ನು ನೀಡಿದ್ದರೂ ಸಹ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು ಮುಂದಿನ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೇ ದಿನಾಂಕ 17-03-2015 ರಿಂದಲೂ ಹಾಗೆಯೇ ಅಕ್ರಮ ಮುಂದುವರೆಯಲು ನೀವು ಅನುವು ಮಾಡಿಕೊಟ್ಟು, ಸರ್ಕಾರಿ ಅಪಾದಿತ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡ್ವತ್ರ್ನೆ) ನಿಯಮಾವಳಿ 1966ರ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

3. ಪ್ರಕರಣದ ದೂರುದಾರರಾದ ಶ್ರೀ ಆನಂದ ರಾವ್ ಇವರು ಈ ಸಂಸ್ಥೆಗೆ ದೂರೊಂದನ್ನು ಸಲ್ಲಿಸಿ ದೂರುದಾರರ ತಂದೆ ದಿ: ಶ್ರೀನಿವಾಸ್ ರಾವ್ ಇವರಿಗೆ ಉಡುಪಿ ಜಿಲ್ಲೆಯ ಉಡುಪಿ ತಾಲ್ಲೂಕಿನ ಶಿವಳ್ಳಿ ಗ್ರಾಮದ ಗುಂಡಿಬೈಲಿನಲ್ಲಿ ಸರ್ವೇ ನಂ.133/3 ರಲ್ಲಿ 0.10 ಸೆಂಟ್ಸ್, ಸರ್ವೇ ನಂ.133/20 ರಲ್ಲಿ 0.19 ಸೆಂಟ್ಸ್ ಮತ್ತು ಸರ್ವೇ ನಂ.133/7ಪಿ11 ರಲ್ಲಿ 0.10 ಸೆಂಟ್ಸ್ ಜಮೀನಿದ್ದು, ಅದು ದೂರುದಾರರ ಹೆಸರಿಗೆ ವಾರಸ ಹಕ್ಕು ಆಧಾರದ ಮೇಲೆ ಬಂದಿರುತ್ತದೆ. ಈ ಆಸ್ತಿಗಳಲ್ಲಿ ಈ ಹಿಂದೆ ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡಗಳಿದ್ದು, ಸದರಿ ಕಟ್ಟಡಗಳಿಗೆ 1-3-64 ಮತ್ತು 1-3-65 ಎಂದು ಡೋರ್ ನಂಬರ್ ನೀಡಲಾಗಿದ್ದು, ಈ ಕಟ್ಟಡಗಳನ್ನು ಕಲ್ಸಂಕ-ಗುಂಡಿ ಬೈಲು ರಸ್ತೆ ಅಗಲೀಕರಣದ ಸಮಯದಲ್ಲಿ ತೆರವುಗೊಳಿಸಲಾಗಿದ್ದು, ಅದರ ಪರಿಹಾರದ ಮೊತ್ತ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಡಿಪಾಸಿಟ್ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಆಸ್ತಿಗಳಿಗೆ ದೂರುದಾರರ ಸಹೋದರರು ಅವರ ಪತ್ನಿಯರು ಮತ್ತು ಮಕ್ಕಳು ಸೇರಿ ಒಟ್ಟು 15 ಜನರ ಹೆಸರಿಗೆ ದಾಖಲಾಗಿರುತ್ತದೆ. ಆದರೆ, ಸರ್ವೇ ನಂ.133/1ಎರ 10 ಸೆಂಟ್ಸ್ ಜಾಗದಲ್ಲಿ ದೂರುದಾರರ ಸಹೋದರ ಶ್ರೀ ಚಂದ್ರಶೇಖರ ರಾವ್ ಇವರು ಮನೆ ನೆಲಸಮವಾಗಿರುವ ಸದರಿ ಜಾಗದಲ್ಲಿ (ಮನೆ ಸಂಖ್ಯೆ:1-3-65 ಇದ್ದ ಜಾಗ) ಮನೆಯ ತೆರಿಗೆ ರಸೀತಿಯನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ತನ್ನ ಹೆಸರಿನಲ್ಲಿ ಮನೆ ಕಟ್ಟುತ್ತಿರುತ್ತಾರೆ. ಸದರಿ ಜಾಗ ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಸದರಿ ಜಾಗದಲ್ಲಿ ಮನೆ ಕಟ್ಟಲು

31/1/19

ಪುರಸಭೆಯ ವತಿಯಿಂದ ಪರವಾನಗೆಯನ್ನು ಸಹ ಪಡೆದಿರುವುದಿಲ್ಲ. ಈ ಬಗ್ಗೆ ದೂರುದಾರರು ಉಡುಪಿ ಪುರಸಭೆಯ ಆಯುಕ್ತರಿಗೆ ಹಾಗೂ ಪುರಸಭೆಯ ಕಿರಿಯ ಅಭಿಯಂತರರಿಗೆ ಪತ್ರಗಳನ್ನು ಬರೆದು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ್ದರೂ ಸಹ, ಎದುರುದಾರರು ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ಈ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಿ ಪರಿಹಾರ ಕೊಡಿಸಬೇಕೆಂದು ವಿನಂತಿಸಿರುತ್ತಾರೆ. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ತನಿಖೆಗೆ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ.

4. ಸದರಿ ದೂರಿನ ಆಧಾರದ ಮೇಲೆ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. 1ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

5. 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಶ್ರೀ ಆನಂದ್ ರಾವ್ ಮತ್ತು ಶ್ರೀ ಚಂದ್ರ ಶೇಖರ್‌ರಾವ್ ಇವರುಗಳು ಅಣ್ಣತಮ್ಮಂದಿರಾಗಿದ್ದು, ಒಂದೇ ಕುಟುಂಬದ ಸದಸ್ಯರುಗಳಾಗಿರುತ್ತಾರೆ. ದೂರಿನ ವಿವಾದಿತ ಸ್ಥಳದಲ್ಲಿ ದೂರುದಾರರು ಮತ್ತು ಶ್ರೀ ಚಂದ್ರಶೇಖರ್‌ರಾವ್ ಇವರ ಸಹಿತ ಇತರರಿಗೂ ಸಹ ಸಮಾನ ಹಕ್ಕು ಇರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದೂರುದಾರರು ದಾವೆಯನ್ನು ಹೂಡಿ ಕ್ರಮ ಜರುಗಿಸಬೇಕಾಗಿದ್ದರೂ ಸಹ ದೂರುದಾರರು ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ದೂರುದಾರರು ದಿ:25/11/2014 ರಂದು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿ ಶಿವಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂಬರ್ 133/8 ರಲ್ಲಿ 17 ಸೆಂಟ್ಸ್ ವಿಸ್ತೀರ್ಣದ ಜಾಗವಿದ್ದು, ಸರ್ವೇ ನಂ.133/20 ರಲ್ಲಿ 19 ಸೆಂಟ್ಸ ಜಾಗ ಮತ್ತು 133/7ಎ1 ರಲ್ಲಿ 10 ಸೆಂಟ್ಸ್ ಜಾಗ ತಮ್ಮ ಕುಟುಂಬದ ಸಮಷ್ಠಿ ಹಕ್ಕಿನ ಸ್ಥಿರಾಸ್ತಿಗಳಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿ, ಸದರಿ ಮನೆ ನಂಬರ್ 1-3-64ರ ಹಾಲಿ ಖಾಲಿ ಇರುವ ಜಾಗದಲ್ಲಿ ಕಟ್ಟಡ ಕಟ್ಟುತ್ತಿದ್ದು, ಕಾಮಗಾರಿಯನ್ನು ನಿಲ್ಲಿಸಬೇಕಾಗಿ ದೂರುದಾರರು ಕೋರಿರುತ್ತಾರೆ. ಅದರಂತೆ, ತಮ್ಮ ಕಛೇರಿಯಿಂದ ದಿ:09/12/2014 ರಂದು ಕಟ್ಟಡದ ಕಾಮಗಾರಿಯ ಪರವಾನಗೆ ಹಾಜರುಪಡಿಸುವಂತೆ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್‌ರಾವ್ ಇವರಿಗೆ ಸೂಚಿಸಿ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ. ಇದಲ್ಲದೇ, ಈ ಬಗ್ಗೆ ಜಮೀನಿನ ಆರ್‌ಟಿಸಿ ಪ್ರತಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಶ್ರೀ ಆನಂದರಾವ್ ಮತ್ತು ಚಂದ್ರಶೇಖರ್‌ರಾವ್ ಇವರ ಸಹಿತ ಇತರೆ 8 ಜನರ ಹೆಸರಿನಲ್ಲಿ ಸದರಿ ಆಸ್ತಿ ಇರುವುದಾಗಿ ಕಂಡು ಬರುತ್ತದೆ. ಆದರೆ, ಶ್ರೀ ಆನಂದ ರಾವ್ ಹೊರತುಪಡಿಸಿ ಉಳಿದವರ್‍ಯಾರು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್‌ರಾವ್ ರವರು ಭೂ ಸ್ವಾಧೀನವಾಗಿ ಕೆಡವಿರುವ ಮನೆಯನ್ನು ಪುನರ್ ನಿರ್ಮಿಸುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಇದು ಕೌಟುಂಬಿಕ ಸಮಸ್ಯೆ ದೂರು ಅರ್ಜಿಯಾಗಿದ್ದು, ಇದು ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ತೀರ್ಮಾನಗೊಳಿಸಿಕೊಳ್ಳುವ ಅಂಶಗಳಾಗಿರುತ್ತವೆ. ಶ್ರೀ ಚಂದ್ರಶೇಖರ್

31/10/

ರಾವ್ ರವರು ಪರವಾನಗೆ ಪಡೆಯದೇ ಮನೆ ಕಟ್ಟಿರುವ ಕಾರಣ ದಿ:26.02.2015 ರಂದು ಅವರಿಗೆ ಅಂತಿಮ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ. ಇದರಲ್ಲಿ ತಮ್ಮ ಯಾವುದೇ ಕರ್ತವ್ಯಲೋಪ ಇಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

6. ಈ ಹಂತದಲ್ಲಿ ಪ್ರಕರಣದ ತನಿಖೆಯನ್ನು ಡಿವೈಎಸ್‌ಪಿ, ಕೆಎಲ್‌ಎ ಉಡುಪಿ ಇವರಿಗೆ ವಹಿಸಲಾಗಿದ್ದು, ಸದರಿಯವರು ತನಿಖಾ ವರದಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ. ತನಿಖಾಧಿಕಾರಿಯವರು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ಈ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಉಡುಪಿ, ತಹಶೀಲ್ದಾರ್, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಮೆಸ್ಕಾಂ, ಉಡುಪಿ ಇವರುಗಳಿಗೆ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲಾತಿ ಮತ್ತು ಮಾಹಿತಿ ನೀಡುವಂತೆ ಕೋರಿ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ಅದರಂತೆ, ಪೌರಾಯುಕ್ತರು ದಿ:06/08/2016 ರಂದು ವರದಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ವರದಿಯಲ್ಲಿ ಶಿವಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂಬರ್ 133/7ಎ1 ರಲ್ಲಿ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್‌ರಾವ್ ರವರು ಕಟ್ಟಡ ಕಟ್ಟುತ್ತಿರುವ ಬಗ್ಗೆ ನಗರಸಭೆಯಿಂದ ಯಾವುದೇ ಪರವಾನಗೆಯನ್ನು ಪಡೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಕಟ್ಟಡ ನಂಬರ್ 1-3-65 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತೆರಿಗೆ ರಸೀತಿಯನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ. ಅದನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಅದು 2011-12ನೇ ಸಾಲಿನಲ್ಲಿ ಶ್ರೀ ಯು. ಶ್ರೀನಿವಾಸ ರಾವ್ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಸದರಿ ಆಸ್ತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತೆರಿಗೆ ಪಾವತಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

7. ದಿ:09/12/2014 ರಲ್ಲಿ ಕಟ್ಟಡ ಪರವಾನಗೆ ಹಾಜರುಪಡಿಸುವಂತೆ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ಇವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿದ್ದು, ನಂತರ ದಿ:02.02.2015 ರಂದು ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಅಂತಿಮ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ. ದಿ:26/02/2015ರಂದು ಕರ್ನಾಟಕ ಪುರಸಭಾ ಕಾಯ್ದೆ 1964ರ ಕಲಂ 187 ರಂತೆ ಅನಧೀಕೃತ ಕಟ್ಟಡ ತೆರವುಗೊಳಿಸಲು ತಪ್ಪಿದಲ್ಲಿ ನಗರಸಭಾ ವತಿಯಿಂದ ತೆರವುಗೊಳಿಸುವುದಾಗಿ ತಿಳಿಸಿ ಅಂತಿಮ ನೋಟೀಸ ಅನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ದಿ:17/03/2015 ರಂದು ಪುರಸಭೆಗಳ ಅಧಿನಿಯಮದ ಪ್ರಕರಣ 187(9)(ಕ) ಹಾಗೂ (ಗ) ಪ್ರಕಾರ ನೋಟೀಸ್ ಅನ್ನು ಖಾಯಂಗೊಳಿಸಿ ಅನಧೀಕೃತ ಕಟ್ಟಡ ತೆರವು ಮಾಡುವಂತೆ ತಪ್ಪಿದಲ್ಲಿ ನಗರಸಭಾ ವತಿಯಿಂದ ತೆರವುಗೊಳಿಸುವುದಾಗಿ ಖಾಯಂ ಆದೇಶ ನೀಡಲಾಗಿರುತ್ತದೆ. ಹಾಗೆಯೇ ತಹಶೀಲ್ದಾರ್, ಉಡುಪಿ ತಾಲ್ಲೂಕು ಇವರು ನೀಡಿದ ದಿ:26/07/2016ರ ಪತ್ರದಲ್ಲಿ ದೂರುದಾರರು ತಿಳಿಸಿರುವ ಶಿವಳ್ಳಿ ಗ್ರಾಮದ ಕಡಿಯಾಳಿ ವಾರ್ಡ ಸಂಖ್ಯೆ: 133/3ರಲ್ಲಿ 0.17 ಸೆಂಟ್ಸ್ ಜಾಗವಿದ್ದು, ಸರ್ವೇ ನಂ.133/20 ರಲ್ಲಿ 0.19 ಸೆಂಟ್ಸ್ ಜಾಗವಿರುತ್ತದೆ. ಈ ಜಾಗವು ಶ್ರೀಮತಿ ಲೀಲಾ ವ್ಹಿ. ಭಟ್, ದಿವಂಗತ ಶ್ರೀನಿವಾಸ ರಾವ್, ಶ್ರೀ ಆನಂದ ರಾವ್, ಶ್ರೀಮತಿ ಜಯಂತಿ ಭಟ್, ಶ್ರೀಮತಿ ದೇವಿಕಾ ಆಚಾರ್ಯ ಮತ್ತು ಶ್ರೀಮತಿ ವನಜಾ ಎಸ್. ರಾವ್, ಶ್ರೀ ಕಿರಣ್

ರಾವ್, ಶ್ರೀ ಕಿಶನ್ ರಾವ್, ಶ್ರೀಮತಿ ಸರೋಜ ಕೆ. ರಾವ್, ಶ್ರೀ ಸಚಿನ್ ರಾವ್, ಶ್ರೀಮತಿ ಸೀಮಾ ರಾವ್, ಶ್ರೀಮತಿ ವಿದ್ಯಾ ಪಿ ರಾವ್, ಶ್ರೀಮತಿ ಮಾನಸ ಮತ್ತು ಶ್ರೀಮತಿ ಮಂದಾರ ಇವರುಗಳ ಹೆಸರಿನಲ್ಲಿ ಜಂಟಿ ಖಾತೆಯಲ್ಲಿ ಇರುತ್ತದೆ.

8. ಸರ್ವೇ ನಂಬರ್ 133/7ಎ1 ರ 0.10 ಸೆಂಟ್ಸ್ ಜಾಗವು ಶ್ರೀ ಗೋಪಾಲಕೃಷ್ಣ ಭಟ್ ಇವರ ಹೆಸರಿನಲ್ಲಿ ಇರುತ್ತದೆ. ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು (ವಿ), ನಿರ್ವಹಣೆ ಮತ್ತು ಪಾಲನೆ, ಉಡುಪಿ ಉಪವಿಭಾಗ, ಮೆಸ್ಕಾಂ, ಉಡುಪಿ ರವರು ನೀಡಿದ ವರದಿಯಲ್ಲಿ ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಉಡುಪಿ ಇವರು ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ ನೀಡಿರುವ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರದ ಮೇರೆಗೆ ಸ್ಥಾವರ ಸಂಖ್ಯೆ: ಟಿವೈಎನ್ಎಂ1-630 ರ ಮೂಲಕ ವಿದ್ಯುತ್ ಸರಬರಾಜಿನ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ. ನಂತರ ಸಂಪರ್ಕವನ್ನು ಕಡಿತಗೊಳಿಸಲಾಗಿದ್ದು ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ರವರು ಉಡುಪಿ ತಾಲ್ಲೂಕಿನ ಶಾಸಕರು ನೀಡಿದ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸದರಿ ಎದುರುದಾರರಿಗೆ ವಿದ್ಯುತ್ ಸಂಪರ್ಕವನ್ನು ಕಲ್ಪಿಸಿಕೊಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಜಾಗವನ್ನು ದೂರುದಾರರ ತಂದೆ ಶ್ರೀ ಶ್ರೀನಿವಾಸ ರಾವ್ ರವರು ಶ್ರೀ ಗೋಪಾಲಕೃಷ್ಣ ಭಟ್ ರವರಿಂದ ಕ್ರಯ ಪತ್ರದ ಮೂಲಕ ಪಡೆದುಕೊಂಡಿದ್ದಾಗಿರುತ್ತದೆ. ಇದುವರೆಗೂ ದೂರುದಾರರ ತಂದೆಯ ಹೆಸರಿಗೆ ಖಾತೆಯಾಗಿರುವುದಿಲ್ಲ.

9. ಉಡುಪಿ ತಹಶೀಲ್ದಾರ್‌ರವರು ನೀಡಿರುವ ಆರ್‌ಟಿಸಿಯಲ್ಲಿ ಸದರಿ ಸರ್ವೇ ನಂ.133/7ಎ1 ರ ಜಮೀನು ಇದುವರೆಗೂ ಶ್ರೀ ಗೋಪಾಲ ಕೃಷ್ಣ ಭಟ್ ರವರ ಹೆಸರಿನಲ್ಲಿಯೇ ಇರುವುದಾಗಿಯೂ, ಖರೀದಿದಾರರಾದ (ಶ್ರೀ. ಶ್ರೀನಿವಾಸ ರಾವ್) ರವರ ಹೆಸರಿನಲ್ಲಿ ಇರುವುದು ಕಂಡು ಬರುವುದಿಲ್ಲ. ಈ ಆಸ್ತಿಗೆ ಐದು ಜನ ಗಂಡು ಮಕ್ಕಳು, ನಾಲ್ಕು ಜನ ಹೆಣ್ಣು ಮಕ್ಕಳು, ಒಟ್ಟು 9 ಜನ ವಾರಸುದಾರರು ಇರುತ್ತಾರೆ. ಇದುವರೆಗೂ ಈ ಆಸ್ತಿಯು ಭಾಗವಾಗಿರುವುದಿಲ್ಲ. ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ರವರು ಸದರಿ 1-3-65 ರ ಜಾಗದಲ್ಲಿ "ಗಿರಿಶ್ರೀ" ಎಂಬ ಹೆಸರಿನ ಹೊಸ ಮನೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಈ ಜಾಗಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ವಿಭಾಗವನ್ನು ಮಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಎಲ್ಲ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಅನಧಿಕೃತ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯವರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಸದರಿ ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ.

10. ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯ ಆಧಾರದ ಮೇಲೆ ಎದರುದಾರರುಗಳ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, 2ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ಇವರಿಗೆ ಕಟ್ಟಡ ಕಾಮಗಾರಿ ಸ್ಥಗಿತ ಗೊಳಿಸಲು ನೋಟೀಸ್ ನೀಡಸಲಾಗಿರುತ್ತದೆ. ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ

31/10/

ನಗರಸಭ ವತಿಯಿಂದ ತಾತ್ಕಾಲಿಕ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ತಮ್ಮ ಕಛೇರಿಯಿಂದ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ ವರದಿಗಾಗಿ ತನ್ನ ಸುಪರ್ದಿಗೆ ಕಡತವು ಬಂದಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೇ, ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಅಧಿಕಾರ ಕಂದಾಯ ವಿಭಾಗಕ್ಕೆ ಸೇರಿದ್ದಾಗಿರುತ್ತದೆ. ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡಲು ತನಗೆ ಯಾವುದೇ ಅಧಿಕಾರ ಇರುವುದಿಲ್ಲ. ಪ್ರಸ್ತುತ ತಾನು ಉಳ್ಳಾಲ ನಗರಸಭೆಗೆ ವರ್ಗಾವಣೆಯಾಗಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

11. 1ನೇ ಎದುರುದಾರರಿಂದ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಬಂದಿರುವುದಿಲ್ಲ. ಅವರಿಗೆ ಕಳುಹಿಸಲಾಗಿದ್ದ ನೋಂದಾಯಿತ ಅಂಚೆಯ ಸ್ವೀಕೃತಿ ಬಂದಿರುವುದಿಲ್ಲ. ಅವರಿಗೆ ಪತ್ರ ರವಾನಿಸಿದ ದಿನಾಂಕ 19/01/2017 ರಿಂದ ಒಂದು ತಿಂಗಳು ಕಳೆದಿದ್ದು, ಅವರಿಂದ ಉತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, 1ನೇ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆ ಏನು ಇಲ್ಲವೆಂದು ಪರಿಗಣಿಸಲಾಗಿದೆ.

12. ದೂರಿನಂಶಗಳನ್ನು ತನಿಖಾ ವರದಿಯನ್ನು ಹಾಗೂ 2ನೇ ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಉಡುಪಿ ತಾಲ್ಲೂಕಿನ ಶಿವಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂಬರ್ 133/7ಎ1 ರಲ್ಲಿ ಇದ್ದ ಕಟ್ಟಡ ಸಂ:1–3–65 ಕಲ್ಸಂಕ–ಗುಂಡಿ ಬೈಲು ರಸ್ತೆ ಅಗಲೀಕರಣದ ಸಂದರ್ಭದಲ್ಲಿ ನೆಲಸಮಗೊಳಿಸಲಾಗಿತ್ತೆಂದು ಕಂಡು ಬರುತ್ತದೆ. ಸದರಿ ಆಸ್ತಿಯು ದಿವಂಗತ ಯು. ಶ್ರೀನಿವಾಸ ರಾವ್ ಇವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ಆಸ್ತಿಯು ವಿಭಾಗವಾಗಿರುವುದಿಲ್ಲವೆಂದು ಸಹ ಕಂಡು ಬರುತ್ತದೆ. ದಿವಂಗತ ಶ್ರೀನಿವಾಸ್ ರಾವ್ ಇವರಿಗೆ 4 ಜನ ಹೆಣ್ಣು ಮಕ್ಕಳು ಹಾಗೂ ಐದು ಜನ ಗಂಡು ಮಕ್ಕಳು ವಾರಸನಾಥೆಯಲ್ಲಿದ್ದು, ಸದರಿ 9 ಜನ ಮಕ್ಕಳು ಸಹ ಸರ್ವೇ ನಂಬರ್ 133/7ಎ1 ರ ಆಸ್ತಿಗೆ ವಾರಸುದಾರರುಗಳಾಗಿರುತ್ತಾರೆ. ಸದರಿ ಶ್ರೀನಿವಾಸ್ ರಾವ್ ರವರ 9 ಮಕ್ಕಳಲ್ಲಿ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ಹಾಗೂ ದೂರುದಾರರುಗಳು ಸಹ ವಾರಸುದಾರರುಗಳಾಗಿರುತ್ತಾರೆ. ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ರವರು ಸದರಿ ಜಮೀನನ್ನು ಭೂಪರಿವರ್ತನೆಗೊಳಿಸಿರುವುದಿಲ್ಲವೆಂದು ಹಾಗೂ ನಗರಸಭಾ ವತಿಯಿಂದ ತಾವು ಕಟ್ಟಿರುವ "ಗಿರಿಶ್ರೀ" ಮನೆಯನ್ನು ಪರವಾನಗೆ ಪಡೆಯದೇ ಕಟ್ಟಿರುವುದಾಗಿ ಸ್ಪಷ್ಟ ಪಟ್ಟಿರುತ್ತೆದೆ. ಈ ಬಗ್ಗೆ ತನಿಖಾಧಿಕಾಯವರು ನಗರಸಭಾ ಕಾರ್ಯಾಲಯ ಉಡುಪಿ ರವರಿಂದ ವರದಿ ಪಡೆದಿದ್ದು, ಸದರಿ ವರದಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ. ಸದರಿ ವರದಿಯಲ್ಲಿ ಶಿವಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂಬರ್ 133/7ಎ1 ರಲ್ಲಿ ಕಟ್ಟುತ್ತಿರುವ ಕಟ್ಟಡದ ಬಗ್ಗೆ ಯಾವುದೇ ಪರವಾನಗೆ ಪಡೆದುಕೊಂಡಿರುವುದಿಲ್ಲವೆಂದು, ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ರಾವ್ ರವರಿಗೆ ದಿ:09/12/2014 ರಲ್ಲಿ ಕಟ್ಟಡ ಪರವಾನಗೆ ಹಾಜರುಪಡಿಸುವಂತೆ ತಿಳಿಸಿ ನೋಟೀಸ್ ನೀಡಲಾಗಿದೆ ಎಂದು ಹಾಗೆಯೇ ದಿ:02/02/2015 ರಂದು ಸದರಿ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಾಖಲೆಗಳನ್ನು

31/01/2020

ಹಾಜರುಪಡಿಸುವಂತೆ ನೋಟೀಸ್ ನೀಡಲಾಗಿತ್ತೆಂದು ಹಾಗೂ ದಿ:26/02/2015 ರಂದು ಕರ್ನಾಟಕ ಪುರಸಭಾ ಕಾಯ್ದೆ 1964ರ ಕಲಂ 187 ರಂತೆ ಅನಧೀಕೃತ ಕಟ್ಟಡ ತೆರವುಗೊಳಿಸಲು ತಪ್ಪಿದಲ್ಲಿ ನಗರಸಭಾ ವತಿಯಿಂದ ತೆರವುಗೊಳಿಸುವುದಾಗಿ ಅಂತಿಮ ನೋಟೀಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ ಎಂದು ಹಾಗೂ ದಿ:17/03/2015 ರಂದು ಹಿಂದಿನ ನೋಟೀಸ್ ಅನ್ನು ಖಾಯಂಗೊಳಿಸಿ ನೋಟೀಸಿ ನೀಡಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವರದಿಯೊಡನೆ ನೋಟೀಸ್ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ.

13. ಸರ್ವೆ ನಂ.133/7ಎ1 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆರ್‌ಟಿಸಿಯನ್ನು ಪಡೆದಿದ್ದು, ಅದು ಶ್ರೀ ಗೋಪಾಲಕೃಷ್ಣ ಭಟ್ ಇವರ ಸ್ವಾಧೀನಾನುಭವದಲ್ಲಿ ಇದ್ದ ಬಗ್ಗೆ ಕಾಲಂ 9 ರಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಆರ್‌ಟಿಸಿ ಯ ಕಾಲಂ 11 ರಲ್ಲಿ ಸದರಿ ಜಮೀನು ಸರ್ಕಾರಕ್ಕೆ ಭೂ ಸ್ವಾಧೀನ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿದೆ ಎಂದು ನಮೂದಿಸಲಾಗಿದೆ (ಸದರಿ ಆರ್‌ಟಿಸಿ ಪ್ರತಿಯನ್ನು ಹಾಜರುಪಡಿಸಲಾಗಿದೆ).

14. ಈ ಎಲ್ಲ ಅಂಶಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಲ್ಲಿ ಶ್ರೀ. ಚಂದ್ರಶೇಖರ್ ರಾವ್ ಇವರು ಅಕ್ರಮವಾಗಿ ಸರ್ವೇ ನಂ.133/7ಎ1 ರಲ್ಲಿ ಇರುವ ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡ ಸಂ:1–3–65ರ ಜಾಗದಲ್ಲಿ "ಗಿರಿಶ್ರೀ" ಎಂಬ ಮನೆಯನ್ನು ಕಟ್ಟಿದ್ದು, ಈ "ಗಿರಿಶ್ರೀ" ಮನೆಯನ್ನು ಕಟ್ಟಿರುವುದು ಅಕ್ರಮವೆಂದು ಎದುರುದಾರರಾದ ಉಡುಪಿ ನಗರಸಭಾ ಆಯುಕ್ತರಿಗೆ ತಿಳಿದಿದ್ದು, ನಗರಸಭಾ ವತಿಯಿಂದ ಕಟ್ಟಡ ತೆರವುಗೊಳಿಸಲು ಅಂತಿಮ ನೋಟೀಸ್ ಅನ್ನು ನೀಡಿದ್ದರೂ ಸಹ, ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಲು ಮುಂದಿನ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೇ ದಿ:17/03/2015 ರಿಂದಲೂ ಹಾಗೆಯೇ ಅಕ್ರಮ ಮುಂದುವರೆಯಲು ನಗರಸಭಾ ಆಯುಕ್ತರು ಅನುವು ಮಾಡಿಕೊಟ್ಟು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಉಳಿದಂತಹ ಎದುರುದಾರರುಗಳು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವ ಬಗ್ಗೆ ಸ್ಪಷ್ಟ ಸಾಕ್ಷ್ಯಾಧಾರಗಳು ಇರುವುದಿಲ್ಲ.

15. ಮೇಲೆ ಚರ್ಚಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮಗಳು 3(1)(ii) ಮತ್ತು (iii) ರನ್ವಯ 1ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ. ಡಿ. ಮಂಜುನಾಥಯ್ಯ, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಉಡುಪಿ ಇವರು ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಇವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಕ್ರಮ ಜರುಗಿಸಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ. 1957ರ ನಿಯಮ 14(ಎ) ಅಡಿ ಈ ಸಂಸ್ಥೆಗೆ

ವಹಿಸ ಬೇಕೆಂದು ಕೋರಿದ್ದು, ಶಿಸ್ತು ನಡವಳಿಕೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಹೂಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಉಲ್ಲೇಖ ಒಂದರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ – 2 ರವರಿಗೆ ವಹಿಸಿದ್ದು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ –2 ರವರು ಈ ವಿಚಾರಣಾಧಿಕಾರಿಯನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

7. Summons was issued along with copy of Article of Charge to DGO. DGO appeared through KPH Advocate and FOS was recorded. DGO has denied the charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file his objections/WS.

8. DGO has filed his **objections/written statement** contending that the allegations made in the complaint are all false and contended that property in question consisting of residential house bearing Door Nos.1-3-64 and 1-3-65 was acquired in road widening project in the year 2010-11. DGO was working as Commissioner at Udupi CMC from 30/01/2015 to 23/09/2015. Further widening the road 48-houses were acquired which included the house of family of complainant and his brother Chandrashekhara and his brothers and successors. On humanitarian ground CMC allowed, partially acquired houses to dwell in continued with the same Door Nos. earlier given to all 48-houses and the brother of the complainant has effected small repairs with retention of same door Numbers. On repeated complaints lodged by

3/10/

complainant DGO issued several notices to his brother and suspicion of collusion with the brother of the complainant by DGO is denied.

9. It is further contended that, construction of building in the family of the complainant were constructed before 30/01/2015 i.e., before DGO took charge as Commissioner, CMC, Udupi and the said construction is not carried out during the tenure of his service. Further contended that DGO after taking charge on 30/01/2015 as Commissioner CMC, has taken procedural steps as required under Municipality Act. Hence prays to drop the proceedings.

10. After receiving the objections/written statement, enquiry was proceeded with VOR was complied and enquiry was proceeded with.

11. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and I.O. as PW.2 and got marked Ex.P.1 to Ex.P.8.

After the closure of the evidence of Enquiry Authority, SOS was recorded. DGO did not choose to lead any evidence on his behalf and sent requisition stating that, he is suffering from ill-health and may not

be above to attend the requirement of answering the questionnaire and case was posted for arguments.

12. Heard the arguments of P.O. and the DGO. Written arguments were filed by DGO and case was posted for submitting final report.

13. Following point arise for my consideration;

> Whether the Charge leveled against DGO Sri. Sri. D. Manjunathaiah, Municipal Commissioner, City Municipal Council, Udupi (originally Education Department), Udupi, (presently retired) is proved by the Disciplinary Authority?

14. My answer to the above point is in the '**Affirmative**' for the following:

REASONS

15. P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1 and has stated in his evidence that, his father Srinivasa Rao was the owner of several lands like Sy.No.133/7, 133/3, 133/7A1 and same were inherited by him. All these properties were covered under the same compound wall and the constructed houses were existing in the compound with Door No. like 1-3-64 and

1-3-65. In the project of road widening, front portion of the two houses were acquired by demolishing the same and remaining portion of the house continued to exist under the joint Khata of complainant, his mother, his brothers and sisters consisting of totally 10-members and three brothers have died leaving behind their wives and children. In the month of Feb. 2015, his brother Chandrashekar constructed house in the said half demolished building of Door No.1-3-65 without any permission obtained by the CMC, Udupi and obtained electric connection etc., without entitled to under the Law and complaints lodged in this regard have not been considered by CMC, Udupi and DGO. Further he has stated that, he has produced Ex.P.1 to Ex.P.6 documents pertaining to his complaint filed before Lokayuktha, applications filed before CMC, Udupi, and RTC extracts of said Sy.Nos. 133/3 and two more lands.

16. PW.1 has been cross examined by the defence in which it is elicited that, CMC, Udupi had granted permission to ~~solve~~ dwell in such houses which were partially demolished in road widening project with the permission to continue the same Door Nos. to the houses and issuing fresh license to construct and repair the said houses. PW.1 has further admitted that

after partial demolishing of the house in Sy.No.133/7A1, his brother Chandrashekar is residing since 7-years along with his family and he is working at Mysore. Further PW.1 has admitted that he does not know the period in which DGO worked as Commissioner in CMC, Udupi and also about notice issued by the DGO to his brother Chandrashekar, by forwarding the copy of same to PW.1 and has admitted that he has not filed any civil suit to restrain his brother from repairing the house and residing therein. PW.1 has further stated in his cross examination that, he is not aware about DGO not working at CMC, Udupi during the period of dispute and assuming charge in the year 2015.

17. Further Disciplinary Authority has examined I.O. as PW.2 and he has stated that, he took up the investigation under the direction of Lokayuktha office and collected the records pertaining to Sy.No.133/03 and two more lands and it was disclosed to him from the records that, father of the complainant Srinivas Rao had purchased the same from one Krishna Bhat in 1995-96. Electric supply provided to the house situated in Sy.No.133/7A1, where his brother Chandrashekar is residing in partially demolished building and the same was constructed in 2014. And

nearby two more old houses are existing belonging to complaint's family in Sy.No.1-3-64 and 1-3-65 wherein his deceased brother Sripathy Rao's son Kiran and his family is residing and the house in which Chandrashekhar is residing is still stands in the name of earlier seller Gopala Krishna Bhat and on the basis of the Sale Deed executed infavour of father of complainant and his brothers, still name of his father or brothers is not changed in Khata extract. No partition has been effected in three properties among complainant and his brothers. Further he has stated that the CMC, Udupi has issued four notices to brother of complainant Chandrashekar Rao to furnish the records relating to conversion of land and the license obtained for construction of house building by Chandrashekhar, failing which the building will be demolished as per the resolution passed in CMC, Udupi and DGO as a Commissioner of CMC, Udupi has issued final notice on 17/03/2015 marked at Ex.P.7. In this regard, he has filed his final report marked at Ex.P.8.

18. PW.2 has been cross examined by the DGO Advocate and has made effort to elicit that Chandrashekar- brother of complainant is residing in the partially demolished house with the permission of

3/1/20

CMC, Udupi, and the land acquisition amount of the said three lands is deposited in the Civil Court as a disputed amount between complainant and his brothers.

19. My attention is drawn to Ex.P.7 resolution passed in CMC, Udupi and Ex.P.8 is the report of PW.2/I.O., which discloses that, disputed half demolished house and the records pertaining to said house have been inspected and they indicate that the acquired portion house has been valuated by the Land Acquisition Officer. Since the claimants of the said house as successors to Srinivasa Rao are totally-15 in number who are like his wife, sons, deceased sons wives and daughters. The disputed award amount has been deposited in the Sr. Civil Court, U/Sec. 30 and 31 of the Land Acquisition Act.

20. It is pertinent to note that the disputed house is in No.133/7A1 claimed to have been purchased by the father of the complainant Srinivasa Rao, but on the basis of the Sale Deed, Khatha or relevant entry are not made in the revenue records. Ex.P.6 is the RTC extract pertaining to Sy.No.133/7A1 still stands in the name of earlier owner Goplala Krishna Bhat, does not stand in the name of father of the complainant or occupant Chandrashekhara, his brother and column

No.9 of the said RTC discloses the name of Gopala Krishna Bhat and in col. No.11 it is seen that it has been acquired under Land Acquisition Act in LAQ.SR.No.78/2010-11, dtd.10/07/2008 itself. Under these circumstances, the propriety of the complainant Sri. Anand Rao complaining about residing in half demolished disputed house does not stand in the name of father of complainant and his brother Chandrashekhar and others. If at all, somebody has to complain about illegal occupation of the said house, it was the earlier owner Gopala Krishna Bhat, but not the complainant.

21. The next point of controversy that arises for discussion is that whether the CMC, Udupi, has taken any steps to evict the occupant Chandrashekara from 133/7A1 for raising illegal construction.

22. It is seen from the records that though the disputed land was stated to have been purchased by father of complainant, but the Sale Deed is not produced and the relevant RTC is standing in the name of his father is not produced. It is relevant to note that still the disputed property Sy.No.133/7A1 stands in the name of earlier owner Gopala Krishna Bhat. It is seen that the complainant has lodged complaint on 22/04/2015 and in pursuance of the same, CMC,

Udupi has issued a letter addressed to I.O. of Lokayuktha stating that after verifying the records of CMC they have issued notice to the occupants to produce the relevant records for obtaining permission and have also issued final notices, as per provisions of KMC Act U/S. 187 (9) (k) and (g) and coercive steps will be taken under the KMC Act to evict from the house. Prior to that only around three notices have been given in 2014, 2015 and final notice U/Sec. 187 (9) (k) and (g) of KMC Act, dtd.17/03/2015.

23. Corroborating to this, report of I.O. also disclose that he has collected evidence and it is sufficient to say that CMC, Udupi has issued eviction notice and final notices U/Sec. 187 (9) (k) and (g) of KMC Act. House premises in which Chandrashekar is residing still stands in the name of one Gopala Krishna Bhat, but not in the name of father of complainant and the said Chandrashekhar-brother of complainant and he is residing in Sy.No.1-3-65, which has been cancelled as it was acquired by using the same documents he is residing in the house pertaining to Sy.No.133/7A1 and no steps have taken to demolish the half acquired building.

24. Material defence taken by the DGO is that he was not working as Commissioner of CMC, Udupi,

during the period when said Chandrashekar was alleged to have been in illegal occupation of house in Sy.No.133/7A1.

25. It is the specific contention of the DGO that all these development of widening of roads, acquisition of the houses partially situate in the said Sy.No.133/71A and other lands had taken place, before DGO took charge on 30/01/2015 as Commissioner of CMC, Udupi and he worked from 30/01/2015 to 23/09/2015 as additional charge and between 29/04/2015 to 05/04/2018 he taken regular charge. During the period of his service, DGO has taken regular steps on the basis of complaint lodged by complainant and the allegations made in the complaint pertain to the period of 2014 and earlier. In spite of this, after receiving the complaint DGO has seen that the resolution is passed to take action against the said Chandrashekar by issuing notice dtd.17/03/2015 under Sec. 187(9) (k) & (g) of KMC Act. In support of this, he has produced copies of the notice and final notice enclosed to Ex.P.7 report submitted to Lokayuktha I.O.

26. DGO is of the specific defence and claim that he has taken sufficient action under KMC Act as against illegal occupant Chandrashekhar and contend

that, he has issued three notices and has also got marked Ex.P.7-resolution copy of the CMC, Udupi, disclosing that occupant has been given a final notice to explain otherwise he will be evicted and the cost of eviction will be borne by him. Further three notices are enclosed to the same including the final notice.

27. Looking to the allegations and the overall circumstances involved in the case mere issuing of notice under KMC Act Sec. 187 (9) (k) & (g) of KMC Act, is not enough which were issued in the year 2014 Dec. Feb 2015 and the final notice on 17/03/2015. After 17/03/2015 issuing the final notice, on 06/08/2015 CMC, Udupi, passed order in respect of the house resided by Chandrashekhar calling upon him to explain the right to occupy the premises even-after acquisition of property in road widening project. Though the notice indicates about taking action of evicting the occupant-Chandrshekhar on behalf of CMC, at the expense of occupant.

28. After this notice, what action is taken by DGO and the CMC, Udupi, is not clear from the records. It is manifested that, Chandrashekhar Rao was residing in the house situated in 133/7A/1 after half portion was acquired without the license or permission obtained by him from CMC, Udupi, to

31/10/18

repair it etc. Further after the final notice is issued, no action has been taken to evict said Chandrashekhar Rao from the said house. This has been evidenced by the report of I.O. marked at Ex.P.8, which reads as such "…….ಸದರಿ ಅನಧಿಕೃತ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸುವ ಬಗ್ಗೆ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯವರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ ಎಂಬುದಾಗಿ ವಾಸ್ತವಿಕ ವರದಿಯನ್ನು ಮಾನ್ಯರವರಲ್ಲಿ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತೇನೆ. ಅವಲೋಕನೆಯಾಗಲು ವಿನಂತಿ". So final observation is sufficient to say that till he submitted his report on 16/08/2016, no action of evicting the said Chandrashekhar Rao, residing in the disputed house was taken and no convincing records have been produced by DGO about his last action taken of evicting the occupant Chandrashekhar Rao from the house situated in 133/7A/1. Further no defence is lead by DGO to substantiate his defence. Though DGO was working till 2018 as a Commissioner of CMC, Mere issuing of notice to explain about illegal occupation by the occupant is not enough. Appropriate action should have been taken under KMC Act to evict Chandrashekhar Rao from the disputed premises. This unexplained controversy makes this enquiry authority to hold that DGO has committed dereliction of duty in not taking further action of evicting Chandrashekhar

Rao from his premises, holding the office of Commissioner of CMC, Udupi, from 2015 to 2018.

29. In view of the elaborate discussion made above, this enquiry authority is constrained to hold that, the charge framed against DGO is established. In the result above Point is answered in the **'AFFIRMATIVE'** and I proceed to record the following;

FINDINGS

The Disciplinary Authority has proved the charges leveled against the Delinquent Government Official Sri. D. Manjunathaiah, Municipal Commissioner, City Municipal Council, Udupi, (originally Education Department), Udupi, (presently retired).

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.

31/1/2022

(RAJASHEKAR.V.PATIL)
Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Sri. Ananda Rao, S/o U. Srinivasa Rao, 64 years, r/o Shivalli village, Udupi Dist. dtd.28/03/2019.
PW.2	Sri. T. Nagesh Shetty, S/o Late Lingappa Shetty, 60-years, r/o Chikkamagaluru, dtd.08/07/2019

2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.
Ex.P.2 Ex.P.2(A)	Form-II (complainant's Affidavit) submitted to Lokayuktha Signature of PW.1.
Ex.P 3 Ex.P.3(A)	Complaint submitted to the Lokayuktha, Bangalore, by complainant PW1,Dtd.22/04/2015 Signature of PW.1.
Ex.P.4	Complaint submitted to the Commissioner, Udupi, by complainant-PW1, Dtd.25/11/2014
Ex.P.5	Application given under RTI Act, dtd.12/12/2014 by PW.1.
Ex.P.6	RTCs pertaining to Sy.No.133-3, 133-20, 133-7A1 (Five sheets)
Ex.P.7	Letter from Commissioner, Udupi, to Dy.S.P. Karnataka Lokayuktha, Udupi, dtd.06/08/2016
Ex.P.8 Ex.P.8(a)	Report submitted to Lokayuktha, Bangalore, from Dy.S.P. Udupi, dtd.16/08/2016. Signature of PW.2

31/1/21

(RAJASHEKAR.V.PATIL)
Additional Registrar Enquiries-8
Karnataka Lokayukta,
Bengaluru.